

India dated the 22nd June, 1976.

- (17) The Indian Administrative Service (Pay) Twelfth Amendment Rules, 1976, published in Notification No. G.S.R 417(E) in Gazette of India dated the 22nd June, 1976.
- (18) The Indian Administrative Service (Fixation of Cadre strength) Fourteenth Amendment Regulations, 1976, published in Notification No. G.S.R 424(E) in Gazette of India dated the 25th June 1976
- (19) The Indian Administrative Service (Pay) Fourteenth Amendment Rules, 1976 published in Notification No. G.S.R 425(E) in Gazette of India dated the 25th June 1976
- (20) The Indian Administrative Service (Pay) Eleventh Amendment Rules 1976 published in Notification No. G.S.R 900 in Gazette of India dated the 26th June 1976
- (21) The Indian Police Service (Pay) Tenth Amendment Rules, 1976, published in Notification No. G.S.R 901 in Gazette of India dated the 26th June 1976
- (22) The Indian Police Service (Pay) Eleventh Amendment Rules 1976, published in Notification No. G.S.R 902 in Gazette of India dated the 26th June, 1976.
- (23) The Indian Police Service (Fixation of Cadre Strength) Ninth Amendment Regulations 1976, published in Notification No. G.S.R 438(E) in Gazette of India dated the 3rd July, 1976.
- (24) The Indian Police Service (Pay) Tenth Amendment

Rules, 1976, published in Notification No. G.S.R. 439(E) in Gazette of India dated the 3rd July, 1976

- (25) The Indian Administrative Service (Fixation of Cadre Strength) Fifteenth Amendment Regulations 1976, published in Notification No. G.S.R 900 in Gazette of India dated the 10th July, 1976
- (26) The Indian Administrative Service (Pay) Fifteenth Amendment Rules 1976, published in Notification No. G.S.R 991 in Gazette of India dated the 10th July, 1976
- (27) The Indian Administrative Service (Fixation of Cadre Strength) Ninth Amendment Regulations 1976, published in Notification No. G.S.R 465(E) in Gazette of India dated the 23rd July 1976
- (28) The Indian Administrative Service (Pay) Tenth Amendment Rules, 1976 published in Notification No. G.S.R 466(E) in Gazette of India dated the 23rd July 1976

[Placed in Library See No. LT 11121/76]

REPORT ON THE GENERAL ELECTIONS TO THE LEGISLATIVE ASSEMBLIES AND PRESIDENTIAL AND VICE-PRESIDENTIAL ELECTIONS, NOTIFICATIONS UNDER TAMIL NADU HINDU RELIGIOUS AND CHARITABLE ENDOWMENTS ACT AND A STATEMENT re DELAY IN LAYING NOTIFICATION re TAMIL NADU INDIAN MARRIAGE (REGISTRATION) RULES.

THE MINISTER OF STATE IN THE MINISTRY OF LAW JUSTICE AND COMPANY AFFAIRS (DR V A SEYID MUHAMMAD) I beg to lay on the Table

- (1) (i) A copy of the Report on the General Elections to the Legislative Assemblies of Manipur, Naga-

[Dr. V. A. Seyid Muhammad]

land, Orissa, Pondicherry and Uttar Pradesh in 1974, Gujarat in 1975 and the Presidential and Vice-Presidential Elections, 1974—Narrative.

(ii) A statement (Hindi and English versions) explaining the reasons for not laying simultaneously the Hindi version of the above report.

[Placed in Library. See No. LT-11122/76.]

(2) A copy each of the following Notifications under sub-section (3) of section 116 of the Tamil Nadu Hindu Religious and Charitable Endowments Act, 1959 read with clause (c) (iv) of the Proclamation, dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu:—

(i) The Installation, Safeguarding and Accounting of Hundials Rules, 1975, published in Notification No. G.O.Ms 1231 in Tamil Nadu Government Gazette dated the 12th November, 1975.

(ii) G.O.Ms 1409 published in Tamil Nadu Government Gazette dated the 17th December, 1975 making certain amendment to the Administration of the Hindu Religious and Charitable Endowments Common Good Fund Rules, 1962.

(iii) G.O.Ms. 1541 published in Tamil Nadu Government Gazette dated the 21st January, 1976 making certain amendment to the Advisory Committee Rules, published in Notification No. S.R.O. A-1034 dated the 17th February, 1960.

(iv) G.O.Ms 780 published in Tamil Nadu Government Gazette dated the 30th June, 1976 making certain amend-

ment to the Installation, Safeguarding and Accounting of Hundials Rules, 1975.

(v) Three statements (Hindi and English versions) showing reasons for delay in laying the notifications mentioned at (i), (ii) and (iii) above.

(vi) Four statements (Hindi and English versions) explaining the reasons for not laying Hindi versions of Notifications mentioned at (i), (ii), (iii) and (iv) above [Placed in Library. See No. LT-11123/76.]

(3) A statement (Hindi and English versions) showing reasons for delay in laying Tamil Nadu Government Notification No. G.O.Ms, 2966* published in Tamil Nadu Government Gazette dated the 10th December, 1975 making certain amendments to the Tamil Nadu Hindu Marriage (Registration) Rules, 1967. [Placed in Library. See No. LT-11124/76.]

NOTIFICATIONS UNDER COMPANIES ACT

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 642 of the Companies Act, 1956:—

(i) The Cost Accounting Records (Soda Ash) Rules, 1976, published in Notification No. S.O. 1720 in Gazette of India dated the 29th May, 1976.

(ii) The Companies (Particulars of Employees) Amendment Rules, 1976, published in Notification No. G.S.R. 942 in Gazette of India dated the 26th June, 1976.

*The notification was laid on the Table on 18-5-1976.